## Rep; by Act 52 of 1964, 3.2 45ch I (w.c. f. 29.12.64,

## THE DELHI UNIVERSITY (AMENDMENT) ACT, 1961

No. 61 of 1961

[19th December, 1961]

An Act further to amend the Delhi University Act, 1922.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Delhi University (Amendment) Act, 1961.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment 2. In section 4 of the Delhi University Act, 1922 (hereinafter of section 4. referred to as the principal Act),-

8 of 1922.

- (a) in clause (2)—
- (i) in sub-clause (c), the word "or" shall be inserted at the end;
- (ii) after sub-clause (c), the following sub-clause shall be inserted, namely:-
  - "(d) have pursued a course of study by correspondence, whether residing within the territorial jurisdiction of the University or not,";
- (b) existing clause (12A) shall be re-numbered as clause (12C) and before clause (12C) as so re-numbered, the following clauses shall be inserted, namely:--
  - "(12A) to acquire, hold, manage and dispose of property movable or immovable, including trust or endowed property, for the purposes of the University,

<sup>1 1-2-1962;</sup> vide Notification No. F. 4-52/61-U2, dated 23-1-1962, Gazette of India, Pt. I, Sec. I p. 41.

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(12B) with the approval of the Central Government, to borrow, on the security of University property, money for the purposes of the University,".

- 3. In section 5 of the principal Act, in sub-section (1), after Amendment the words "under this Act", the brackets, words and figures "(other of section 5. than those conferred by sub-clause (d) of clause (2) of section 4)" shall be inserted.
- 4. In section 33 of the principal Act, after the words "the Amendment University", the brackets and words "(other than a student who 33; pursues a course of study by correspondence)" shall be inserted.